

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:203
ANSWERED ON:24.02.2015
FINANCIAL ASSISTANCE TO NGOS
Jadhav Shri Prataprao Ganpatrao

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government provided funds to Non-Governmental Organisations(NGOs) working in the field of sports and youth affairs activities under the various schemes and programmes sponsored by the Government;
- (b) if so, the details of funds allocated/ released for the purpose during each of the last three years and the current year, Scheme/NGO and State/UT-wise;
- (c) the details of work done by the said NGO`s, State/UT including Maharashtra;
- (d) whether the Government has conducted any review of the work done by NGOs in the field of Sports and Youth activities; and
- (e) if so, the findings of such review and the follow up action taken in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS
(SHRI SARBANANDA SONOWAL)

(a) to (c): Yes, Madam. Funds are provided to Non-governmental Organizations for working in the field of youth and adolescents development and promotion of sports activities under the following schemes of the Ministry:

- (1) National Programme for Youth and Adolescent Development (NPYAD)
- (2) Sports and Games for the Disabled
- (3) Human Resource Development in Sports(HRDS)
- (4) National Sports Development Fund(NSDF)

The details of the funds/grants allocated/released to the NGOs/other organizations for promoting sports and youth activities during each of the last three years State-wise/ NGO-wise including the State of Maharashtra, are given in Annexure I & II.

(d) & (e): Under the Scheme of NPYAD, grants are released for five programme areas, such as Youth Leadership and Personality Development, Promotion of National Integration, Promotion of Adventure, Development and Empowerment of Adolescents and Technical and Resource Development by the Non-Governmental Organizations.

Under the scheme of Sports and Games for the Disabled, grant is provided to Schools/ Institutes, run by Govt./Non-Government Organizations for stipend of Coaches and purchase of consumable and non consumable sports equipment.

Under the scheme of HRDS, assistance is provided for Fellowship programme, participation in Seminars/Workshop/Conferences overseas, holding of Seminars/Workshops/Conference in the country, training of Match Officials, Coaches and Supporting Personnel abroad, undertaking Research work in sports subject and publication of outstanding works on sports related subject.

Under the scheme of NSDF, assistance is provided to eminent sportspersons for intensive training under foreign coaches, establishment of sports academy of eminence etc.

A utilization certificate is taken from the entity receiving the grant at the time of settling his accounts stating that the funds utilized have been spent for the purpose for which the same were given. Audited accounts are taken from the entity. In case of the scheme for of Sports & Games for the Disabled a report is also taken from the State/ UT Commissioners for Disabled Persons.

For funds released under the scheme of NPYAD the balance grant is considered on the basis of the details submitted by the grantee organization, on completion of the programme/ activities, along with performance report, list of participants indicating their age, gender, caste, funds utilization certificate and Accounts Statement duly signed by a Chartered Accountant, and an Inspection Report signed by either a State Govt. Officer or by a District Youth Coordinator of Nehru Yuva Kendra Sangathan, an autonomous organization under Ministry of Youth Affairs and Sports.

No specific review of work under the said schemes has been done as of now.